

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 237 OF 2017 &
IA No. 1307 of 2018**

Dated : 4th October, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Essar Power Gujarat Ltd.

.... Appellant(s)

Versus

Central Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Alok Shankar
Mr. Mahip Singh

Counsel for the Respondent(s) : Ms. Suparna Srivastava
Ms. Sanjna Dua for R.2

ORDER

Issue notice on IA No. 1307 of 2018, returnable on 13-11-2018.
Dasti, in addition, is permitted.

Learned counsel for the Appellant seeks three weeks' time to file rejoinder to the reply in main appeal. Time is granted. He may file the rejoinder on or before 25-10-2018 with advance copy to the other side.

List the matter on **13-11-2018**.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

tpd/js